IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA No. 691/2014

IN THE MATTER OF:

M/s Walter Bushnell Remedies Pvt. Ltd.

APPLICANT / PETITIONER

V/s

M/s Registrar of Companies

RESPONDENT

SECTION:

Under Section 560(6)

Order delivered on 01.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Amandeep Singh, Advocate

For the RESPONDENT

:- Mr. Ashutosh Gupta, Advocate

For the ROC / RD (NR) Delhi

:- Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present and seeks some more time to comply with directions given vide order dated 09.08.2017 passed by the Hon'ble Principal Bench. It is seen that a last opportunity was given to the petitioner, to file its rejoinder. However, based on the representation made by the Learned Counsel for the Petitioner it is seen that same has not been availed on or before the date as stated in the order passed by the Hon'ble Principal Bench. It is further stated by the Learned Counsel for the petitioner that due to absence of the signatory who is not available in station, the rejoinder could not be filed. However, we are not convinced by the explanation which has been given by the Learned Counsel for the petitioner in seeking further time. Particularly, in view of a last opportunity afforded by previous order.



Hence, taking into consideration the order passed by the Hon'ble Principal Bench on 09.08.2017, we deem it fit to impose a cost of Rs. 10,000/- in relation to the non-filing of the rejoinder by the petitioner. Let the cost be paid within a period of two weeks from today to the Prime Minister's National Relief Fund.

Post the matter for compliance of orders and hearing on 28th September 2017.

(DEEPA KRISHAN) MEMBER (TECHNICAL) (R. VARADHARAJAN) MEMBER (JUDICIAL)